

SECTION IV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 530 OF 2011

Haryana Public Service Commission

....Appellants

VERSUS

Ms. Anu Radha & Ors.

....Respondents

OFFICE REPORT

The instant Appeal is by Special Leave granted by this Hon'ble Court's Order dated **10th January, 2011**, when the Court inter-alia passed the following orders:

“SLP (C) NO.19022/2009

Leave granted.

The appeal will be heard on the SLP Paper Book. Additional documents, if any, may be filed by the parties.

In the meantime, ad interim order dated 13th August, 2009 is made absolute till the disposal of the appeal.

*****”

Service position is as under: There are 3 respondents in this matter.

<u>R. No.</u>	<u>Represented by</u>	<u>Statement of Case</u>
R.No.-1	Ms. Lalitha Kaushik, Advocate	Filed on 17.10.2013.
R.No.-2	Mr. Akshay Amritanshu, Advocate. (Erstwhile counsel, Ms. Monika Gusain, Sr. Adv.)	Not filed.
R.No.-3	Served at SLP stage. No one has entered appearance on his behalf so far.	-----

Service in this appeal is complete.

Original Record in the Appeal has been returned to High Court vide Office Order dated 03.12.2014.

Documents:

<u>S.No.</u>	<u>Filed by</u>	<u>Filed on</u>	<u>Documents</u>
1.	Counsel for Appellant	13.08.2012	Statement of case.
2.	Mr. D.S. Chauhan, counsel for representing Appellant.	11.02.2021	Brief Synopsis.
3.	Shri Gaurab Banerjee, learned Senior Counsel (<i>Amicus Curiae</i>)	17.07.2021	E-mailed Short note of submission.

4.	Mr. D. S. Chauhan, Counsel for appellants.	14.07.2021	1. E-filed Submission/ Response to the written submission of Ld. Amicus Curiae. 2. He has also filed a reference judgment – <i>Bihar Public Service Commission Vs. Saiyed Hussain Abbas Rizwi & Anr.</i>
5.	Ms. Lalitha Kaushik, Counsel representing respondent no. 1.	26.07.2021 & 28.07.2021	E-filed Written submission/ suggestions and Synopsis respectively.
<p>All the documents mentioned above have already been sent and placed alongwith appeal paperbooks.</p>			

The matter above mentioned was listed before the Hon'ble Court on **02nd August, 2023**, when the Hon'ble Court was pleased to pass the following order:

"In the present case, the question arises for consideration is that whether in a selection process by the Public Service Commission, there should be video recording or the process be captured by any electronic mode to have the fairness and transparency in the process of selection.

This Court, vide order dated 17.02.2021, appointed Mr. Gourab Banerji, learned senior counsel, as Amicus Curiae to assist the Court. During the course of hearing, it transpires that if any direction is issued in the matter, it may affect the Public Service Commissions of all the States and the Recruiting Bodies in various States and also the Union of India.

Considering the gravity of the issue, we think it appropriate that notice be sent to the learned Attorney General for India in this matter. Let a copy of this appeal paperbook be supplied to the office of learned Attorney General along with all relevant documents, including the brief submissions submitted by the parties. Let the needful be done on or before 07.08.2023.

We request the learned Attorney General to assist this Court in the matter, looking to the importance of the issue involved in the case.

Re-list after four weeks."

Pursuant to the Hon'ble Court's order quoted above, a notice alongwith a copy of appeal paperbooks and all the submissions made by the counsels was sent to the Ld. Attorney General of India on 07.08.2023.

The matter above mentioned was listed before the Hon'ble Court on 29.11.2023, when the Hon'ble Court was pleased to pass the following order:

"At the request made on behalf of Mr. H.P. Raval, learned senior counsel, list the matter in the month of February, 2024.

In the meantime, learned *Amicus Curiae* may consult with learned Attorney General for India."

The matter above mentioned was *lastly* listed before the Hon'ble Court on **23rd July, 2025**, when the Hon'ble Court was pleased to pass the following order:

"As prayed, list after two weeks."

The matter above mentioned is listed before the Hon'ble Court with this office report for further orders.

Dated this the 03rd day of November, 2025.

**Sd/-
ASSISTANT REGISTRAR**

Copy to:

1. Ld. Attorney General of India, Supreme Court of India, New Delhi
2. Shri Gaurab Banerjee, Learned Senior Counsel (appointed as *Amicus Curiae*)
3. Mr. D. S. Chauhan, Advocate
4. Ms. Lalitha Kaushik, Advocate
5. Mr. Akshay Amritanshu Advocate

ASSISTANT REGISTRAR